

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No. 060/00413/2014

Decided on: 13.05.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sunil Dutt S/o Sh.., Aged 60 years, R/O Vill. Allarpindi, P.O. Hardochhani, Distt. Gurdaspur.

**.....Applicant
Versus**

1. Union of India through its Secretary, Department of Telecommunication, Govt. of India, New Delhi.
2. BSNL through its CMD Corporate Office, Bharat Sanchar Bhawan, Janpath, New Delhi.
3. Senior General Manager, Telecom, BSNL Ltd., Amritsar.
4. Deputy General Manager (NW-OP & HR) O/o Senior General Manager, Telecom, BSNL Ltd., Amritsar.

.....Respondents

Present: Mr. Sandeep Siwatch, counsel for the applicant

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to expedite the decision on the appeal dated 05.06.2012(Annexure A-1) filed against the order of punishment dated 11.05.2012(Annexure A-2), vide which he has been compulsorily retired.



2. In view of the limited prayer made in this O.A, there is no need to issue notice to the respondents and call for their reply and the O.A. is disposed of, without going into the merits of the case, with a direction to the respondents to consider and take a view on the appeal (Annexure A-1) within a period of 6 weeks from the date of receipt of a copy of this order.
3. The disposal of the case shall not be taken as an expression of opinion on merits of the case. The respondents may take an independent decision on the appeal in accordance with law.
4. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

PLACE: Chandigarh
Dated: 13.05.2014

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(SANJEEV KAUSHIK)
MEMBER (J)